

NATIONAL GREEN TRIBUNAL, CENTRAL BENCH
SUCHANA BHAWAN, IIIrdFLOOR, ARERA HILLS
CAUSE LIST OF COURT NO. 1

Date:16th November, 2017
Time : 10.30 A.M.

HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL EXPERT MEMBER

S.No	Case No	Parties	Counsel for parties	Remarks
FOR DIRECTION				
1.	Original Application No. 90/2017(CZ) (M.A.No.448/17) (M.A.No.449/17) (M.A.No.450/17) (M.A.No.451/17) (M.A.No.452/17)	Tikam Singh Vs. State of Rajasthan & Ors.	Mr. Sandeep Singh Shekhawat, Adv. Mr. Ayush Dev Bajpai, Adv. Ms. Ritu Pathak, Adv. Mr. Amit Shrivastava, Adv.	
2.	Original Application No. 115/2014 (CZ) (M.A.No.05/16) (M.A.No.437/17) (M.A.No.484/17) (M.A.No.485/17) (M.A.No.486/17) (M.A.No.487/17) (M.A.No.493/17) (M.A.No.494/17) (M.A.No.495/17) (M.A.No.496/17)	Kishore Deepak Kodwani Vs. State of MP & Ors.	Mr. Kishore Kodwani, Applicant in person Mr. Sachin K.Verma Adv. R-1 Mr. Vijay Kumar Shahni Adv. for R-5 Ms. Poonam Shahani, Adv. Ms. Parul Bhadoria, Adv.R-6 Mr. H.Y. Mehta, Adv.	
FOR COMPLETION OF PLEADINGS				
3.	Original Application No. 146/2014(CZ)	Nityanand Mishra (Gharial Sanctuary) Vs. State of M.P. & 5 Ors.	Mr. Pramod Kumar Pandey, Adv. Mr. Sachin K. Verma, Adv. Mr. Ayush Dev Bajpai, Adv.R- 1,3,5 Ms. Parul Bhadoria Adv. R-2 Mr.OmShankarShrivastava,Adv Mr. Yadvendra Yadav Adv. Mr. Qasim Ali Adv. Mr. Ajay Gupta, Adv. Mr. Ravikant Patidar, Adv. Mr. Sanjeev Mishra, Adv. Mr. Himanshu Mishra, Adv. Mr. DharamveerSharma,Adv. Mr. Nishant Goel, Adv.	
4.	Original Application No. 57/2015 (CZ)	Ajay Sharma Vs. M/s Chirayu Foundation, through its Secretary & 6 Ors.	Mr. Ajay Sharma, Applicant Mr. Shantanoo Saxena, Adv. Mr. Ajay Gupta, Adv. Mr. Ravikant Patidar, Adv. Mr. Sachin K. Verma, Adv. Mr. Vijay Choudhary, Adv. Mr. Neel Choudhary, Adv. Ms. Parul Bhadoria, Adv. for Mr. Purushendra Kaurav,Adv.	

5.	Original Application No. 119/2016(CZ)	Krishnadas & 3 Ors. Vs. State of M.P. & 5 Ors.	Mr.MaheshPrasadShukla,Adv. Mr. Sachin K. Verma, Adv. Mr. Ajay Gupta, Adv. Mr. Dharamveer Singh, Adv.	
6.	Original Application No. 65/2016(CZ)	Ramzan Sheikh Vs. State of M.P. & 5 Ors.	Mr. Shrey Raj Saxena, Adv. Mr. K.C.Maheshwari, Adv. Mr. Divyakant Lahoti, Adv. Mr. S.K.Verma, Adv. Mr. Om ShankarShrivastavaAdv Mr. DharamveerSharma,Adv. Ms. Parul Bhadoria, Adv. Mr. Shushil Taparia, Adv.	
7.	Review Application No. 07/2017(CZ) arising out of O.A.No.139/13 (CZ)	Collector, Jabalpur Vs Akhil Bhartiya Vidhiyarthi Parishad Akhil Bhartiya Vidyarthi Parishad & ors. Vs Union of India & 47 ors.	Mr. Sachin K. Verma, Adv.	
FOR COMPLIANCE				
8.	Original Application No. 121/2016(CZ)	Jagannath Mane Vs. Union of India & 7 Ors.	Mr. Shekhar Sharma, Adv.	
9.	Original Application No. 42/2017(CZ)	Jagdish Kumawat Vs The Collector, Neemuch & 4 Ors.	Mr. Jagdish Kumawat, Applicant in person.	
10.	Original Application No. 139/2013(CZ)	Akhil Bhartiya Vidyarthi Parishad & ors. Vs Union of India & 47 ors.	Mr. R.C. Chandel, Adv. Mr. Sachin K. Verma, Adv. for R- 2,5,16,24, 38,41 Ms. Parul Bhadoria Adv. for R- 18,20 Mr. S.K. Dubey, Adv. & Mr. B.B. Dubey, Adv. R-39 Mr. Ajay Misrha, Adv. for R- 40,42,43,45 Mr. Suman Mandal, Adv. R-4 Mr. J.P. Guha, CMO,for R-47 Mr. Vivek Choudhary for Mr. Vijay Choudhary, Adv. Mr. Anshuman Singh Adv. Mr.OmShankarShrivastava,Adv.	
11.	Original Application No. 33/2014(THC)	Maa Narmada Pradushan Niyantrak Evam Vikas Samiti & 2 Ors. Vs. State of M.P. & 5 Ors.	Mr. Abhishek Mishra, Adv. Mr. Sachin K Verma, Adv. Mr. Vivek Choudhary, Adv. Mr. S.K. Dubey, Adv. Mr. Anshuman Singh, Adv. Mr. Parul Bhadoria, Adv. Mr. R.K. Shrivastava, Adv. Mr.OmShankarShrivastava,Adv	
12.	Original Application No. 30/2014(THC)	Shailendra Singh Bisen & Anr. Vs. State of M.P. & 9 Ors.	Mr. Shailendra Singh Bisen, Applicant in Person Mr. Sachin K. Verma, Adv. Ms. Parul Bhadoria Adv.for Mr. Purushaindra Kaura Adv. Mr. Yagvendra Yadav, Adv. Mr. Vivek Choudhary, Adv.	

13.	Original Application No. 03/2015(CZ)	Paryavaran Avam Manav Sanrakshan Samitey (<i>Narmada River, Jabalpur</i>) Vs State of M.P. & 8 ors.	Mr. R.S.Verma, Adv. Mr. Anshuman Singh, Adv.	
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Note : Cases pertaining to year 2013 & 2014 would be heard finally and shall not be adjourned.

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